

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of Order: 16.2.2001

CP 24/2000
(OA 92/97)

Pawan Kumar S/o Dharam Pal Singh aged about 27 years resident of village and post Office Randsar and working as Ex. Postal Assistant, Chirawa Distt. Jhunjhunu (Rajasthan).

.... Petitioner

Versus

1. Manu Vyas, Postmaster General, Rajasthan Western Region, Jodhpur.
2. R.L. Mali, Superintendent of Post Offices, Jhunjhunu Division, Jhunjhunu.

.... Respondents.

Mr. K.L. Thawani, Counsel for the Petitioner.
Mr. K.N. Shrimai, Counsel for the respondents.

CORAM:

Hon'ble Mr. S.K. Agarwal, Member (Judicial).
Hon'ble Mr. Gopal Singh, Member (Admn.)

ORDER

(PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDL.))

This CP has arisen out of an order passed in OA 92/97 dated 27.1.2000.

2. It is stated by the Petitioner that Opposite parties have wilfully and deliberately disobeyed the orders passed by this Tribunal in the aforesaid OA. Therefore, they should be punished for contempt. Reply to the show-cause has been filed, which is on record.

3. The learned counsel for the Petitioner admits that compliance of the order passed by this Tribunal on 27.1.2000 has been made. In view of the compliance made by the respondent Department, we do not find any basis to proceed against the ~~alleged~~ contemners for contempt.

4. Therefore, this Contempt Petition is dismissed and notices issued against the alleged contemners are hereby discharged.


(GOPAL SINGH)
MEMBER (A)


(S.K. AGARWAL)
MEMBER (J)